

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 112/GT/2020

Subject: Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of Rihand Super Thermal Power Station-II (1000 MW)

Petition No. 426/GT/2020

Subject: Petition for determination of tariff for the 2019-24 tariff period in respect of Rihand Super Thermal Power Station-II (1000 MW)

Petitioner: NTPC Ltd.

Respondents: UPPCL & 10 others

Date of Hearing: **11.6.2021**

Coram: Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member

Parties Present: Ms. Swapna Seshadri, Advocate, NTPC.
Shri Anand K. Ganesan, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Megha Bajpeyi, BRPL
Shri Manish Garg, UPPCL
Shri Mohit Mudgal, Advocate, BYPL

Record of Proceedings

These petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in these matters.

3. The representative of the Respondent, UPPCL referred to the reply and made elaborate submissions in these petitions.

4. The learned counsel for the Respondent, BYPL referred to the reply and made detailed oral submissions in these petitions. He, however, prayed for grant of time to file his additional written submissions in the matter. The learned counsel for the Petitioner requested for time to file its rejoinder to the additional submissions. This prayer was accepted by the Commission.



5. The learned counsel for the Respondent, BYPL, as proxy counsel, prayed for grant of time to Respondent, BRPL to file its reply in these petitions.

6. The Commission after hearing the parties directed the Respondent, BYPL to file its additional submissions and the Respondent, BRPL to file its reply on or before 2.7.2021, with advance copy to the Petitioner, who shall file its rejoinder, if any, by 19.7.2021. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted for any reason. Subject to this, order in these Petitions was reserved.

By order of the Commission

Sd/-
B. Sreekumar
Joint Chief (Law)

